

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR IRAA CLOTHING PRIVATE LIMITED OPERATING IN MANUFACTURING OF DENIM WEAR AT MUMBAI		
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	IRAA Clothing Private Limited AAJCS2299D U17120MH2005PTC155066
2.	Address of the registered office	Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506
3.	URL of website	http://iraaclothing.com/
4.	Details of place where majority of fixed assets are located	Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506.
5.	Installed capacity of main products/ services	2000 pieces of denim garments per day which includes cutting, stitching, and packaging of products. 4000 pieces/ day washing capacity. Currently the company is operational under job work.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 31,49,41,000 as on 31 st March 2022.
7.	Number of employees/ workmen	Currently there are no employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to iraaclothing.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	09/11/2023
11.	Date of issue of the provisional list of prospective resolution applicants	19/11/2023
12.	Last date for submission of objections to provisional list	24/11/2023
13.	Date of issue of final list of Prospective Resolution Applicants	04/12/2023
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	09/12/2023
15.	Last date for submission of resolution plans	08/01/2024
16.	Process email id to submit EOI	Mail to iraaclothing.cirp@gmail.com
<p><i>Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8</i></p> <p style="text-align: right;">Sd/-</p> <p style="text-align: right;">Mr. Prashant Jain Resolution Professional of IRAA Clothing Private Limited Regd. No. IBBI/PA-001/IP-P01368/2018-2019/12131) Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709 Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703</p>		

Size: 8w x 15h cm

21st Oct 2023

For **25th Oct 2023**

GRAND CEREMONY IN JANUARY RSS chief calls for events around Ram idol's Ayodhya entry

In run-up to 2024, cautions against 'destructive cultural Marxists, wokes'

VIKAS PATHAK
New Delhi, October 24

IN HIS LAST Vijayadashami address before the 2024 Lok Sabha elections, Rashtriya Swayamsevak Sangh Sarsanghchalak Mohan Bhagwat Tuesday called for programmes across the country on January 22 when the idol of Ram Lalla will be consecrated in the sanctum sanctorum of the temple in Ayodhya.

Speaking at the annual RSS event in Nagpur where the chief guest this time was singer-composer Shankar Mahadevan, Bhagwat said, "Our Lord Ram, whose picture is also adorned our Constitution, will enter his temple in Ayodhya on January 22. We won't be able to attend the ceremony because of security reasons. We will go some other time. But in our temples everywhere, we can build an atmosphere of religiosity and oneness in the whole nation. We can do this by organising small programmes."

Cautioning RSS volunteers that elections were approaching and debates would now get polarised, he said, "Keep a cool mind. Never get provoked. Voters have by now seen everyone. They will choose the available best. Everyone should cast their vote. Have a feeling of oneness towards the entire country."

He cautioned against "some people both abroad and in the country" who did not want India to move forward.

"These destructive, all-devouring forces call them-



RSS Sarsanghchalak Mohan Bhagwat addresses the Sangh's Vijayadashami gathering in Nagpur on Tuesday

selves cultural Marxists or Woke, or the awakened ones. But they have forgotten Marx since the 1920s. They are opposed to all orderliness and morality, beneficence, culture, dignity and restraint in the world. In order for a handful of people to have complete control over the entire human race, they reward, promote and spread anarchy and indiscretion. Their modus operandi involve taking control of the media and academia, and plunging education, culture, politics and social environment into confusion, chaos, and corruption. Such an environment enables the creation of a vicious cycle of fear, confusion and hatred."

He said if society gets divided, the work of these *aasuri* (demonic) forces becomes easy.

Bhagwat also cautioned against 'divisiveness' of caste or community. "People do not get a house on rent in 'another locality,'" he said, urging Swayamsevals to read Babasaheb Ambedkar's last two speeches in the Constituent Assembly just like they read RSS founder K B Hedgewar.

He also raised the issue of

Manipur, suggesting that the government had done its best to bring about peace, and that 'outside forces' were meddling in the state.

He mentioned the government's efforts to contain the situation there, including through visits of Union ministers. "Why are the Meiteis and Kukis, who have lived together for so long, in so much conflict?... it is a border region. Who gains from this? Were there any outside forces? There is a strong government. The (Union) Home Minister visited the state. Yet, whenever things calm down, some tragedy happens... Who are these people? It is being fuelled," he said.

Bhagwat made specific mention of many historical figures from all parts of India and their contribution, and emphasised the need to internalise the country's "timeless values", focus on efforts for unity and "avoid commentary".

"The basis of our unity over millennia is our all-inclusive culture, with no sense of the other... Truth, compassion, diligent effort and purity are our culture. This was the culture of Akhand Bharat," he said.

Can India be bold enough and pick Mohammed Shami over Shardul?

RAHUL PANDEY
Dharamsala,
October 24

IT WAS ONE of the loudest pops in Dharamsala on Sunday. Mohammed Shami held the ball for the first time at this Cricket World Cup, scampered in from over the stumps, and then let go of a length ball with that picture perfect seam bolt upright. It would come into Will Young, who dragged it onto his stumps and pop. 10 Indian shirts converged in jubilation towards the middle of the 22-yard strip at the HPCA Stadium while one just raised his finger up. For Shami, who was benched for the previous four India games in the tournament, business looked as usual. It raised a pertinent question. Where was he all this time? Why didn't the Indian management look at him as a first choice bowler from the very first game of the World Cup?

Shardul Thakur has been entrusted in place of the most-experienced new ball bowler in India's World Cup squad to add an extra batting option. While his batting prowess is yet to be put under test at the marquee event, it's the medium pacer's returns with the ball that have been a bigger concern. "In the games that he played, we saw him as someone who certainly has a happy knack of taking wickets and then bowling those middle overs for us," the head coach Rahul Dravid would say. That knack is yet to be seen with only two wickets from the 17 overs off his three outings at this World Cup. The economy rate has subsequently gone up from 5.16 to 6.00 to 6.55.

With Shami's wall-breaking return, India find themselves at a crossroads. Do they persist with their talismanic seamer or opt for their only seam bowling all-rounder in the absence of Hardik Pandya, who is currently recovering from an ankle injury. Cut down on the runs or



Indian pacer Mohammed Shami

prioritize scoring them? With just a single outing at this World Cup, Shami makes a strong case for the former. Ironically, it's the absence of Pandya that made India shelve the only seaming all-rounder in Shardul and go for Shami. It would make sense if it had happened the other way. Pandya's absence made them swap out Shami for Shardul to boost the batting, but their thought process has been different.

Against New Zealand, Shami arrived for his first spell following a four-over burst

from Jasprit Bumrah, to bowl in tandem with Mohammed Siraj. Together, the troika gave as few as 34 runs in the batting powerplay - third lowest at this World Cup. The reason behind it? Persistently pitching the ball in the 6-8m mark ahead of the stumps - 85% throughout the first 10 overs. Shami himself, landed 17 off his 24 deliveries in the good length region. This, on an atypical Dharamsala pitch without the grass covering and the characteristic nippy conditions.

"I bowled a good line and

length and took whatever came my way," Shami would put it afterwards. It's been his stubbornness to opt for hard lengths that's rewarded him even in the shortest format of the game. In the IPL this year, more than two-thirds of his 28 wickets had come off in the powerplay, where he's relentless with 'good line and length'.

However, the diversity in his arsenal was called for in the latter spells as a 159-run stand between Rachin Ravindra and Daryl Mitchell gave new life to a faltering Kiwi innings. The ball had gotten softer and the pitch, even less of an assist than it was in the opening spell. Ravindra had shown the temerity to play him cross-batted in the first spell and got away with it. Taking a hint, Shami would take him out of the equation off another attempt. This time though, shortening the length and taking the pace off with a cutter. Miscued straight to long off. Come the death overs, he'd pitch it up to clean house. Mitchell Santner, who has a particularly high backlift, stood no chance of bringing the bat down in time as Shami angled in a yorker from round the wicket to uproot the off stump. Matt Henry would lose his leg stump off the next one. This one, from the other side. Pitched slightly back - full and in the slot - it skidded before crashing onto the stump. Even Daryl Mitchell, who had batted 126 deliveries before, could only toe his bat as Shami served him a full ball outside the off stump.

New Zealand, who were 174/2 with 16 overs to be played, could only add 99 more to their total as Shami and Co. switched lengths further up to

cramp them of room in the death overs. It was that the Indian bowlers seemed to be missing in Pune. With Hardik Pandya ruled out midway through the innings, Rohit Sharma would be forced to extract more overs from Shardul Thakur than usual. Nine overs that costed India many as 59 runs. Unlike Shami, Shardul's lengths across both his different spells were far more scattered, making him far more predictable to batters on a flat deck.

Such as when Tanzid Hasan Tamim flicked him off a length ball over deep square leg, Shardul would pitch the next one further back. Something the Bangladesh opener had preempted as he shimmied down the track to slam it over mid-on for another boundary. He'd perhaps seen the next one coming as well. A slower-over-pitched delivery he met with the full face of the bat from deep inside his crease for another six. To his credit, altering lengths is what has helped Shardul get that knack of picking wickets against the run of play which David spoke of. However, with just a single spell Shami has offered India an alternative.

Question is, can they drop the 'team balance' for it? It's a keyword that's been thrown around a lot over the past couple of years. It was used when Ravichandran Ashwin was opted for last year's T20 World Cup ahead of Yuzvendra Chahal. Even before their last game, the head coach had conceded that his side felt less balanced than they did at the beginning of the competition. Can they look beyond another seaming all-rounder for a full-time pacer? Given his only game of the tournament, why not?



Coca-Cola India posts robust Q2

SOFT DRINKS MAJOR The Coca-Cola Company witnessed a "double-digit volume and top-line growth" and highest gains in value share over the past three years in the September quarter, said its chairman and CEO James Quincey on Tuesday.

The company generated 2.6 billion transactions in India in the third quarter of 2023, helped by affordable offerings and increasing its sales network in the far rural regions, Quincey said in an earnings call.

"In India, we delivered double-digit volume and top-line growth, which resulted in the highest value share gains over the past three years. We are winning in the market by gen-

erating 2.6 billion transactions at affordable price points and driving availability across rural regions," he said.

The Indian market also contributed to the growth of Coca Cola's overall growth from the Asia Pacific region and the emerging market.

In the June quarter, the Coca-Cola Company's India business was impacted due to unseasonal rainfall during the summers in the country, when sales of fizz-based drinks are at their peak. For its Bottling Investments Group (BIG) -- an in-house unit handling its bottling operations in some countries -- India also drove its global growth in the segment.

Satin Housing Finance Limited
CIN: U65923DL2017PLC316143 Corp. Office: Plot No. 492, 2nd Floor, B Wing, Udyog Vihar, Phase - III, Gurugram, Haryana 122016, Regd Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033 Email: compliance@satinhousingfinance.com | Ph.: 0124-4346200

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2023 (₹ in Lakh except EPS)

	Quarter ended September 30, 2023		Previous year ended March 31, 2023
	Unaudited	Unaudited	Audited
1 Total Income from Operations	2,231.98	1,336.87	6,097.11
2 Net Profit for the period (before Tax, and Exceptional Items)	256.49	54.69	784.18
3 Net Profit for the period before tax (after Exceptional Items)	256.49	54.69	784.18
4 Net Profit for the period after tax (after Exceptional Items)	188.94	51.04	592.36
5 "Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]"	574.97	47.40	438.70
6 Paid up Equity Share Capital	12,151.69	10,670.00	11,340.00
7 Reserves (excluding Revaluation Reserve)	1,002.89	202.40	556.26
8 Securities Premium Account	4,348.21	1,329.95	2,659.90
9 Net worth	17,502.79	12,202.35	13,773.38
10 Paid up Debt Capital / Outstanding Debt	36,625.02	23,903.19	33,028.20
11 Outstanding Redeemable Preference Shares	Nil	Nil	Nil
12 Debt Equity Ratio	2.09	1.96	2.27
13 Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - "EPS for the Three months not annualised"			
1. Basic:	0.17*	0.05*	0.31
2. Diluted:	0.17*	0.05*	0.31
14 Capital Redemption Reserve	Nil	Nil	Nil
15 Debenture Redemption Reserve	Nil	Nil	Nil
16 Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable
17 Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable

Notes: 1. The above is an extract of the detailed format of quarterly/ half yearly financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the website of the Company (i.e. www.satinhousingfinance.com) and on the websites of the Stock Exchange (i.e. BSE- www.bseindia.com). 2. For the items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE and also made available on the website of the Company (i.e. www.satinhousingfinance.com). 3. The above results have been reviewed by the Audit Committee and approved by the Board of Directors of Satin Housing Finance Limited (the Company) at their meetings held on October 23, 2023.

Place: Gurugram
Date: October 23, 2023

For Satin Housing Finance Limited
Sd/- (Amit Sharma) Managing Director & CEO, DIN No. 08050304

Karnataka Bank Ltd.
Your Family Bank. Across India. 100 Years of Trust

Regd. & Head Office : Mahaveera Circle, Kankanady, Mangaluru - 575 002
CIN : L85110KA1924PLC001128, E-mail: investor.grievance@ktkbank.com
[Website : www.karnatakabank.com Tel. No. 0824-2228222]

CALL OPTION NOTICE

In terms of the Information Memorandum dated 05.11.2018, the Rated, Unsecured, Redeemable, Non-Convertible, BASEL III compliant, Lower Tier 2 Subordinated Bonds in the nature of debentures of a face value of Rs. 1,00,000 each fully paid-up with marketable lot of one Bond, aggregating to Rs. 400 crores issued by the Bank under Series V on a private placement basis, has a call option feature on the principal amount outstanding which it may exercise after a minimum period of five years post allotment of the Bonds (i.e., from November 16, 2018), subject to the prior approval of the Reserve Bank of India.

Accordingly, Notice is hereby given to the Bondholders that the Bank has decided to exercise the Call Option on the aforesaid bonds issued by the Bank under Series V bearing ISIN: **INE614B08039** on the Call Option date i.e., November 16, 2023 subject to the prior approval of the Reserve Bank of India.

As per terms of the Information Memorandum:

- The principal amount together with the interest for the period from November 16, 2022 to November 15, 2023 will be paid on November 16, 2023. The Bonds will not carry any obligation upon exercise of Call Option. However, the exercise of Call Option for repayment of the principal amount shall be subject to the prior approval of Reserve Bank of India (RBI).
- "Record Date" for payment of principal amount along with the annual interest due will be October 31, 2023.
- In case of the Bonds held in dematerialized form, redemption proceeds will be paid to those Bondholders whose name appears on the Register of Beneficial Owners given by the Depositories to the Bank as on the record date fixed for the purpose of redemption. No action is required on the part of the Bondholder (s).
- The payment will also be subject to the terms of the Information Memorandum of the said Bond Series.
- The Bonds held in the dematerialized form shall be taken as discharged on payment of the redemption amount by the Bank on exercise of call option to the registered Bondholders whose names appears in the Register of Bondholders on the Record Date. Such payment will be a legal discharge of the liability of the Bank towards the Bondholders. On such payment being made, the Bank will inform NSDL/CDSL and accordingly, the account of the Bondholders with NSDL/CDSL will be adjusted to such extent.

Date : 25.10.2023
Place : Mangaluru

For The Karnataka Bank Ltd.
Sham K.
Company Secretary & Compliance Officer

CANARA ROBECO

Canara Robeco Mutual Fund
Investment Manager : Canara Robeco Asset Management Co. Ltd.
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.
Tel. : 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No. : U65990MH1993PLC070003

NOTICE NO. 27

Declaration of Dividend/Income Distribution cum Capital Withdrawal ("IDCW") in Canara Robeco Mutual Fund Schemes

Notice is hereby given that the Board of Trustees of Canara Robeco Mutual Fund has declared dividend/IDCW in the following schemes, subject to availability of distributable surplus:

Scheme Name	Investment Option	Dividend/IDCW (Rs. per unit)	Face Value (Rs. per unit)	NAV Per Unit as on 20.10.2023 (Rs.)
Canara Robeco Flexi Cap Fund	Regular Plan - IDCW (Payout/Reinvestment) Option	2.56	10.00	50.5900
	Direct Plan - IDCW (Payout/Reinvestment) Option	3.81	10.00	75.3800
Canara Robeco Short Duration Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	15.0493
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.06	10.00	17.0131
Canara Robeco Conservative Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	13.1383
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.10	10.00	15.7367
Canara Robeco Equity Hybrid Fund	Regular Plan - Monthly IDCW (Payout/Reinvestment) Option	0.65	10.00	87.5100
	Direct Plan - Monthly IDCW (Payout/Reinvestment) Option	0.60	10.00	110.3100

Pursuant to payment of dividend/IDCW, the NAV of the IDCW option of the schemes would fall to the extent of payout and statutory levy (if any).

Record Date for the purpose of distribution of dividend/IDCW is October 27, 2023, or the next business day if the record date happens to be a non-business day. All unit holders, under the above mentioned Plan/Option, whose names appear on the register of unit holders of the Scheme as on the record date, are eligible for the dividend/IDCW.

The Dividend/IDCW declared out of the Distributable Surplus of the above mentioned Schemes will be paid net of tax deducted at source (TDS) as applicable, to those unit holders whose names appear in the register of unit holders as on the Record Date.

Declaration of dividend/IDCW is subject to availability of distributable surplus on the record date/ex-dividend date.

In case the distributable surplus is less than the quantum of dividend/IDCW on the record date/ex-dividend date, the entire available distributable surplus in the Scheme/plan will be declared as dividend/IDCW.

SEBI circular no. SEBI/HO/IMD/DF3/CIR/P/2020/194 dated 5th October 2020 on review of Dividend option(s)/ Plan(s) in case of Mutual Fund Schemes shall be applicable for calculation of distributable surplus.

In view of individual nature of tax consequences, each investor is advised to consult his/her own professional financial/tax advisor.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment manager for Canara Robeco Mutual Fund)

Date: 23-10-2023
Place: Mumbai

sd/-
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
IRAA CLOTHING PRIVATE LIMITED
OPERATING IN MANUFACTURING OF DENIM WEAR AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP IRAA Clothing Private Limited AAJCS2299D U17120MH2005PTC155066
2.	Address of the registered office Plot No. B-7/3, Near Camlin Naka, M.I.D.C. Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506
3.	URL of website http://iraaclothing.com
4.	Details of place where majority of fixed assets are located Plot No. B-7/3, Near Camlin Naka, M.I.D.C. Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506
5.	Installed capacity of main products/ services 2000 pieces of denim garments per day which includes cutting, stitching, and packaging of products. 4000 pieces/ day washing capacity. Currently the company is operational under job work.
6.	Quantity and value of main products/ services sold in last financial year Revenue from operations was INR 31,49,41,000 as on 31 st March 2022.
7.	Number of employees/ workmen Currently there are no employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: Mail to iraaclothing.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: http://sarvi.com/running-cases.php
10.	Last date for receipt of expression of interest 09/11/2023
11.	Date of issue of the provisional list of prospective resolution applicants 19/11/2023
12.	Last date for submission of objections to provisional list 24/11/2023
13.	Date of issue of final list of Prospective Resolution Applicants 04/12/2023
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 09/12/2023
15.	Last date for submission of resolution plans 08/01/2024
16.	Process email id to submit EOJ Mail to iraaclothing.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Mr. Prashant Jain
Resolution Professional of IRAA Clothing Private Limited
Regd. No. IBBI/PA-01/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9, B/10, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra-400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Date: 25th October, 2023
Place: Navi Mumbai

ओपेक अंतर्गत देश जगातील ४२ टक्के तेल उत्पादन करतात आणि ७३ टक्के साठ्यात भागीदार आहेत. त्यामुळे तेलाच्या जागतिक किमतीवर त्यांचे नियंत्रण असते. त्याआधी अमेरिकेचे वर्चस्व असणाऱ्या सात आंतरराष्ट्रीय कंपन्या (सेव्हन सिस्टम्स) ही किंमत ठरवित असत. ओपेकच्या

साहजिक आहे. उत्पादन कमी केले, तर उत्पादनाच्या किमती वाढतात. या कार्यकारणभावाचे परिणाम वेळोवेळी खनिज तेल पुरवठ्यात मोठ्या प्रमाणात कपात करण्याच्या ओपेकच्या निर्णयात दिसून येतात. संघटनेच्या स्थापनेनंतर आंतरराष्ट्रीय बाजारपेठेतील तेल उत्पादनाचे प्रमाण

केला जातो. नैसर्गिक संसाधने उत्पादन करणाऱ्या व्यावसायिकांना त्यांच्या सुरळीत कार्यप्रणालीसाठी आणि भावी आयोजनासाठी (ज्याच्यासाठी कधीकधी क्लियर महिने लागू शकते होते) त्यांना या अहवालाचा निश्चितपणे फायदा होतो. दरवर्षी ओपेकतर्फे 'वर्ल्ड आऊटलुक' या नावाचा विश्लेषणात्मक अहवाल प्रसिद्ध केला जातो.

यामध्ये मध्यम आणि दीर्घकाळी तेल उत्पादनाची मागणी आणि पुरवठा यावर नजर ठेवून तेल उत्पादनाचे व्यापक विश्लेषण केले जाते. याखेरीज 'आर्थिक बुलेटिन' (SB), ओपेक बुलेटिन आणि 'तेल बाजारपेठ मासिक अहवाल' प्रकाशित केले जातात. 'कच्चे तेल (Crude Oil) दंडमापन' हे पेट्रोलियम प्रमाणित उत्पादनाचे आधारभूत मानले जाते. ज्यामुळे तेल बाजारपेठेतील ग्राहक आणि उत्पादकांसाठी तेलाच्या किमती ठरवण्यास मदत होते.

'ऑर्गनायझेशन ऑफ द पेट्रोलियम एक्सपोर्टिंग कन्ट्रीज म्हणजेच ओपेक (OPEC) ही खनिज तेलाचे उत्पादन आणि निर्यात करणारी एक बहुराष्ट्रीय संघटना आहे. तेरा सभासद देश असलेल्या ओपेकची स्थापना १४ सप्टेंबर १९६० रोजी बगदाद येथे झाली व जानेवारी १९६१ मध्ये इराक, इराण, सौदी अरेबिया, कुवैत आणि व्हेनेझुएला या पाच देशांनी या संस्थेची औपचारिक संरचना केली. त्यानंतर तीत कतार (१९६१), इंडोनेशिया व लिबिया (१९६२), संयुक्त अरब अमिराती (१९६७), अल्जीरिया (१९६९), नायजेरिया (१९७१), एक्वाडोर (१९७३), गॉबॉ (१९७५), आणि अंगोला (२००७) या देशांची भर पडली.

उत्पादन आणि साठ्याचा दोन तृतीयांश भाग इराणच्या आखातातील सहा मध्य-पूर्व देशांपाशी आहे. फेब्रुवारी २०१४ मध्ये अल्जीरिया, एक्वाडोर, इराण, इराक, कुवैत, लिबिया, नायजेरिया, कतार, सौदी अरेबिया, संयुक्त अरब अमिराती व व्हेनेझुएला हे देश ओपेकचे सभासद होते. खनिज तेलाच्या धोरणांमध्ये एकसूत्रीपणा आणि बाजारपेठेत स्थिरता आणणे; ग्राहकांना निश्चित, सक्षम, मितव्ययी आणि नियमित तेलाचा पुरवठा करणे; तेल उत्पादकांना नियमित स्वरूपाची अर्थप्राप्ती आणि व्यवसायात आर्थिक गुंतवणूक करणाऱ्यांना योग्य त्या नफाप्राप्तीची शाश्वती देणे, ही ओपेकची प्रमुख उद्दिष्टे आहेत. या संस्थेचे सर्वोच्च अधिकार ओपेक परिषदेकडे असतात. सभासद देशांच्या खनिज तेल, खाण उद्योग अथवा ऊर्जा खात्याचे मंत्री तिचे सदस्य असतात. संस्थेचा प्रमुख कार्यकारी हा महासचिव (सेक्रेटरी जनरल) असतो. व्हिएनामध्ये दरवर्षी दोनदा ओपेक परिषद भरते. 'एक सभासद-एक मत' आणि सर्वसमिती ही तत्त्वे पाळली जातात. सर्व देश समान सभासद शुल्क देतात. खनिज तेलाच्या व्यापारात सर्वाधिक नफा कमावणाऱ्या आणि बाजारपेठेतील चढ-उताथिख वचर्च्ये राखणाऱ्या सौदी अरेबियाकडे साहजिकच ओपेकचे अलिखित नेतृत्व आहे. नैसर्गिक संसाधने आणि जागतिक वर्चस्वाच्या बाबतीत ओपेकच्या सभासदांनी स्वतः वेळोवेळी नुकसान सोसले आहे. त्यामुळे संस्थेचे आंतरराष्ट्रीय संबंध आणि निर्णय यांची कमी केली जाते. परंतु सभासद देशांनी तेल उत्पादनावर ठेवलेल्या मर्यादित नियंत्रणामुळे बाजारात तेलाच्या किमतीत वाढ होते आणि त्याकरवी ओपेकच्या महमुलात आणि अनुषंगाने त्यांच्या संपत्ती वृद्धी होते. जागतिक अर्थव्यवस्थेवर याचे दूरगामी आणि दीर्घकालीन परिणाम होणे

१९६० साली ओपेकची (OPEC) स्थापना



आणि गुणवत्तेच्या संबंधी माहिती पुरवण्यामध्ये ओपेक सतत कार्यरत आहे. 'जॉईंट ऑर्गनायझेशन डेटा इनिशिएटिव्ह' (JODI) ही ओपेकची सहसंघटना एकंदरीत जागतिक खनिज तेल बाजारपेठेवद्दलची १० टक्के माहिती उपलब्ध करून देते आणि 'गॅस एक्सपोर्टिंग कन्ट्रीज फोरम' (AECF) च्या मंडळीने जागतिक बाजारपेठेतील नैसर्गिक संसाधनांबद्दलचा १० टक्के अहवाल या संस्थेतर्फे सादर

तसेच १९८३ पासून वायदेबाजारातील करारपत्रांचे नियमन करण्यासाठी या दंडमापनाचा उपयोग होतो. काही वेळेस थोडे का होईना, एका बॅलमागे काही अमेरिकन डॉलर्सचा फरक पडतो. हा फरक उत्पादनातील विविधता, दर्जा, त्याचे वितरण, त्या ठिकाणाची कायदेशीर आवश्यकता या अनेक गोष्टींवर अवलंबून असतो. उत्पादन प्रदेश आणि त्यातील विविधता लक्षात घेऊन हे मापदंड ओपेकने ठरविले आहेत. १९७५ पासून 'आंतरराष्ट्रीय विकास निधी' (ओपेक फंड फॉर इंटरनॅशनल डेव्हलपमेंट, (OFID) प्रकल्पाच्या माध्यमातून जगातील अनेक गरीब देशांना ओपेकने मदतीचा हात दिला आहे. अजूनपर्यंत त्यांनी या प्रकल्पासाठी ६९०० अब्ज अमेरिकन डॉलर्स एवढा खर्च केला आहे. कमी उत्पन्न असलेल्या १३७ पेक्षाही जास्त देशांना OFID ने मदत पुरविली आहे.

सरकारच्या छाताडार बसून मागण्या पूर्ण करू

तुपकरांचा पुन्हा एल्गार

सरकारच्या छाताडार बसून मागण्या पूर्ण करून घेऊ, असे म्हणत शेतकरी नेते रविकांत तुपकर यांनी सरकारविरुद्ध पुन्हा एल्गार दिला आहे. आजारपणातून सावरल्यानंतर रविकांत तुपकर पुन्हा एकदा कामाला लागले आहेत. 'स्वामिनी हेल्पलाईन सेंटर'च्या कार्यालयातून त्यांनी कामकाजाला सुरुवात केली आहे. तुपकरांनी सांगितले की, कापसाला दरवाढ घावी, पीकविमा, अतिवृष्टीचे पैसे शेतकऱ्यांच्या खात्यात जमा करावे, पीककर्जाचे वाटप पेरणीपूर्वी करावे, पेरणी शेतकऱ्यांना एकरी दहा हजार रुपयांची मदत घावी, यासह शेतकऱ्यांच्या प्रमुख मागण्यांसाठी सातत्याने आंदोलन करीत आहोत. परंतु सरकार याकडे जाणीवपूर्वक दुर्लक्ष करत आहे. मात्र आता आम्ही मागे हटणार नाही. शेतकऱ्यांच्या प्रश्नासाठी माझ्यावर कितीही गुन्हे दाखल झाले तरी चालेल. केवळ राज्यातील शेतकऱ्यांनी हिंसक भूमिका व कायदा कोणीही हातात घेऊ नका. शांततेच्या मार्गाने आंदोलन करावे.

एसटी आगार तिथे लॉटरी स्टॉल महाव्यवस्थापकांचा आदेश जारी

मुंबई

महाराष्ट्रातील प्रत्येक एसटी आगारात शासनाच्या लॉटरीसाठी स्टॉल मिळावा, यासाठी महाराष्ट्र राज्य लॉटरी विक्रेता संघटना गेली अनेक वर्षे पाठपुरावा करत होती. त्याला मंजुरी मिळाली असून, यापुढे एसटी तिथे लॉटरी स्टॉल ग्राहकांना दिसणार आहेत. राज्य मार्ग परिवहन महामंडळाच्या महाव्यवस्थापकांनी नुकताच एक आदेश जारी केला असून, त्यात विक्रेता संघटनेच्या मागणीला हिरवा कंदील दिला आहे. एसटी महामंडळाने घेतलेला हा निर्णय राज्यातील ग्राहक-विक्रेते आणि सरकारच्या हिताचे रक्षण करणारा असल्याचे या मागणीचा सातत्याने पाठपुरावा करणारे लॉटरी विक्रेत्यांचे नेते विलास साताईकर म्हणाले.



महाराष्ट्रातील सर्व एसटी विभागाच्या नियंत्रकांना लेखी आदेश जारी करण्यात आले आहेत. लॉटरीच्या तिकिटांची विक्री वाढविण्यासाठी एसटी बस स्थानकांवर शासकीय लॉटरी तिकीट विक्री केंद्र सुरू करण्याची परवानगी मिळाली आहे. या संदर्भात महाराष्ट्राचे उपमुख्यमंत्री अजित पवार यांनी लक्ष घालून कार्यवाही करण्याचे आदेश दिले होते. या निर्णयाबद्दल संघटनेने उपमुख्यमंत्री अजित पवार, राज्य लॉटरी आयुक्त प्रणा देशभरत आणि एसटीचे महाव्यवस्थापक शेखर चन्ने यांचे जाहीर आभार मानले आहेत.

आदर्श शिक्षकांच्या निलंबनानंतर चिमुकल्यांचा शाळेवर बहिष्कार

अहमदनगर

कंजीसह दगडवाडी, भोसे, खांडगाव, सातवडमह परिसरातील नागरिकांनी अकोलकर यांच्यावर दाखल केलेला गुन्हा खोटा असल्याचा दावा करत तीव्र संताप व्यक्त केला. अकोलकर यांच्यावरील निलंबन त्वरित मागे घ्यावे या मागणीसाठी या शाळेतील विद्यार्थ्यांनी शाळेवर बहिष्कार टाकला आहे. गेल्या चार दिवसांपासून एकही विद्यार्थी शाळेत गेलेला नाही. अकोलकर यांचे निलंबन मागे घेत नाही, तोपर्यंत शाळेत न जाण्याचा निर्धार विद्यार्थ्यांनी केला आहे. या निलंबनाची कारवाई त्वरित मागे घ्यावी अन्यथा विद्यार्थ्यांच्या शैक्षणिक नुकसानीस संबंधित अधिकारी जबाबदार असतील असा इशारा पालक, विद्यार्थी आणि संतस गावकऱ्यांनी दिला आहे.

खोटा गुन्हा दाखल केल्याचा दावा

बिहारमधील दुर्गा मंडपात चेंगराचेंगरी! ३ ठार

पाटणा

बिहारमधील गोपालगंज जिल्ह्यात काल रात्री दुर्गादेवीच्या मंडपात चेंगराचेंगरी झाली. या चेंगराचेंगरीत एका लहान मुलासह तिघांचा मृत्यू झाला, तर २० जण जखमी झाले. गोपालगंज शहरातील साखर मिल रोडवर असलेल्या राजा दालजवळ ही घटना घडली. आशा कुमार (५), उर्मिला देवी (५५) अशी मृतांची नावे आहेत. या दुर्घटनेतील जखमींपैकी शुभम कुमार (५) या बालकाची प्रकृती गंभीर असून त्याला उपचारासाठी गोरखपूरला हलवण्यात आले आहे. या घटनेमुळे जिल्हा प्रशासनाने सध्या दुर्गादेवीचे दर्शन बंद केले आहे. या घटनेबाबत जत्रेला आलेल्या लोकांनी सांगितले की, ऐतिहासिक पूजा मंडप पाहण्यासाठी शुगर मिल रोडवर मोठी गर्दी झाली होती. त्यानंतर अचानक चेंगराचेंगरी झाली. त्यात एक लहान मुलगा आणि दोन महिला



NOTICE INVITING TENDER

Sealed Tenders are invited for STRUCTURAL,CIVIL, PLUMBING,WATERPROOFING & PAINTING WORKS OF **AAYUSHI 'B' CO-OP. HOUSING SOCIETY LTD.**

J. B. Nagar, Opp. Kohinoor Continental, Andheri East, Mumbai - 400 059.

Tenders can be collected from Consultant's office during working hours from 25-10-2023 to 01-11-2023 Between 11.00 am to 5.00 pm

Tender cost non-refundable: Rs. 2,500 /-

Acute Project Management Consultants Pvt. Ltd.

004, Poonam Darshan A Wing, Poonam Nagar, Mahakali Caves Road, Andheri (East), Mumbai - 400093.

Mob.: 99671 29919

सुषमा अंधारे यांना दादा भुसेकडून नोटीस

मुंबई

अंमली पदार्थ तस्कर ललित पाटीलवरून सध्या विरोधकांकडून सत्ताधऱ्यांवर अनेक आरोप केले जात आहेत. काही दिवसांपूर्वी ठाकरे गटाच्या नेत्या सुषमा अंधारे यांनी पालकमंत्री दादा भुसे यांच्यावर या प्रकरणी गंभीर आरोप केला होता. या आरोपांवरून दादा भुसे यांच्याकडून सुषमा अंधारे यांना नोटीस पाठवण्यात आली आहे. या प्रकरणी पुरावे जमा करावे अथवा माफी मागावी, असे नोटीसमध्ये म्हटले आहे. काही दिवसांपूर्वी शिवसेना ठाकरे गटाचे खासदार संजय राऊत यांनी दादा भुसेंवर असाच हल्लाबोल केला होता. त्यांच्यावरही दादा भुसे यांनी मानहानीचा दावा दाखल केला आहे.

नवी मुंबईतील मेट्रोचे उद्घाटन पुन्हा लांबणीवर ?

नवी मुंबई

पंतप्रधान नरेंद्र मोदी यांच्या हस्ते ३० ऑक्टोबरला होणारे नवी मुंबई मेट्रोचे उद्घाटन पुन्हा अनिश्चित काळासाठी पुढे ढकलण्यात आले आहे. नवी मुंबई मेट्रोच्या उद्घाटनाच्या तारखेवर पंतप्रधान कार्यालय शिक्षामोर्तब करण्यात आलेले नाही. या उद्घाटनासाठी एकाच महिन्यात ४ वेळा तारखा जाहीर करून पुढे ढकलण्यात आल्या. त्यामुळे राज्य शासनासह सिडको आणि जिल्हाधिकारी रायगड कार्यालयातील अधिकारी हवालदिल झाले आहेत. सिडकोच्या नवी मुंबई मेट्रो प्रकल्पातील मार्ग क्र. १ वरील सेंट्रल पार्क ते बेलापूर स्थानकांदरम्यान प्रवासी वाहतूक सुरू करण्यासाठी मेट्रो रेल्वे सुरक्षा आयुक्तांनी परवानगी दिली होती. नवी मुंबई मेट्रोच्या उद्घाटनाच्या तारखेवर पंतप्रधान कार्यालय शिक्षामोर्तब केल्याचे नाही. त्यामुळे या मेट्रोचे उद्घाटन पुढे ढकलण्यात आले आहे. दरम्यान, या मेट्रो १ मार्गामध्ये ११ स्थानकांचा समावेश असून, यामध्ये सीबीडी-बेलापूर, सेक्टर ७, सिडको सायन्स पार्क, उत्सव चौक, खारघर सेक्टर ११, खारघर, सेक्टर १४, खारघर सेंट्रल पार्क, पेटपाडा, खारघर सेक्टर ३४, पाचनंद आणि पेंधर-तळोजा अशी स्थानके आहेत.

पंतप्रधान नरेंद्र मोदींच्या स्वागतासाठी गोवा सज्ज

पणजी

पंतप्रधान नरेंद्र मोदी गोव्यातील नियोजित ३७ व्या राष्ट्रीय क्रीडा स्पर्धेच्या उद्घाटनाला २६ ऑक्टोबर रोजी गोव्यात येणार आहेत. यासाठी त्यांच्या स्वागतासाठी गोवा सज्ज झाला आहे, असे मुख्यमंत्री डॉ. प्रमोद सावंत यांनी सांगितले. मंगळवारी पर्वी येथे झालेल्या पत्रकार परिषदेत मुख्यमंत्र्यांनी ही माहिती दिली. मडगांव जिल्ह्यातील फातोर्डा येथील पंडित जवाहरलाल नेहरू स्टेडियमवर सदा उद्घाटन सोहळा होणार आहे. उद्घाटन कार्यक्रमाला सर्वांनी सायंकाळी ४.३० पूर्वी स्टेडियमवर हजर राहावे. यानंतर पोहोचलेल्यांना स्टेडियममध्ये घेणे कठीण होईल, असे डॉ. सावंत यांनी यावेळी सांगितले. पंतप्रधान राज्यात येत असल्याने सुरक्षेच्या दृष्टीने वाहतूकीत बदल केले आहे. तसेच सायंकाळी ६ वाजता कोलवा जंक्शन ते टायटन जंक्शन अर्धा तास बंद ठेवण्यात आला आहे.

समलिगी जोडण्याबाबत घेतलेला निर्णय हा अंतरात्म्याचा आवाज

नव्युर्वाक

भारताच्या सुप्रीम कोर्टाचे सरन्यायाधीश धनंजय चंद्रचूड यांनी अमेरिकेच्या ब्रँडीस विद्यापीठात झालेल्या 'डॉ. बाबासाहेब आंबेडकरांचा चिरंतन वारसा' या विषयावरील सहाय्या आंतरराष्ट्रीय परिषदेत उपस्थित राहून भाषण केले. समलिगी जोडण्याबाबत घेतलेला निर्णय हा अंतरात्म्याचा आवाज आहे. मी माझ्या मतावर ठाम असल्याचे पराखंड मत धनंजय चंद्रचूड यांनी या परिषदेत मांडले. सुप्रीम कोर्टाच्या घटनापीठाने ३ विरुद्ध २ अशा मतविभागणीमुळे समलिगी जोडण्यांना मूल दत्तक घेता येणार नाही, असा निर्णय दिला होता. या निर्णयावरून धनंजय चंद्रचूड यांनी सांगितले की, समलिगी जोडण्यांना मूल दत्तक घेण्याची अनुमती न देणे म्हणजे भेदभाव करण्यासारखे आहे. परंतु ते संसदेने ठरवायचे आहे. या निर्णयाला माझ्या तीन सहकाऱ्यांनी असमर्थता दाखवली. मात्र

औषध दुकानांमध्ये सवलतीचे फलक लावता येणार नाही

कोल्हापूर

राज्यातील औषधांच्या दुकानांमध्ये विशिष्ट औषधांवर ५० ते ६० टक्के सवलत देणारे फलक लावलेले असतात. हे फलक रुग्णाला प्रलोभन दाखवण्यासारखे असतात. त्यामुळे असे फलक तातडीने हटवावे, असे आदेश अन्न आणि औषध प्रशासनाने दिले आहेत. रुग्णांना औषधांवर सवलत देणे हे गैर नाही. औषधांवर जेवढी सवलत देता येईल तेवढी देऊ शकता, त्याला काही हरकत नाही. पण जे अशक्य आहे त्याचे फलक लावून रुग्णांची दिशाभूल करणे हे बेकायदेशीर आहे, असे अन्न आणि औषध प्रशासनाने म्हटले आहे. राज्यभरता साखळी पध्दतीने औषधांची दुकाने उभारण्यात आली असून, मेडीप्लेस केमिस्ट अँड ड्रुगिस्ट या संस्थेला प्रशासनाने २० ऑक्टोबर रोजी नोटीस पाठवली होती. यामध्ये दुकानाच्या मध्यभागी लावण्यात आलेले ५० ते ८० टक्के मेगा डिस्काउंटचे फलक तातडीने काढण्याचे आदेश दिले आहेत. या आदेशाची अमलबजावणी न झाल्यास कारवाई करण्यात येईल, असा इशारा देण्यात आला आहे. औषधांच्या दुकानांवर डिस्काउंटचे फलक लावले जातात, पण प्रत्यक्ष औषध खरेदी करताना डिस्काउंट मिळत नाही.

अन्न औषध प्रशासनाचे आदेश

अन्न आणि औषध प्रशासनाचे आदेश

जाहीर सूचना

याखालील लिहिलेल्या अनुसूचीमध्ये वर्णन केलेल्या स्थावर मालमत्तेकरिता श्री. पोपट मारुती घनवट यांच्या शीर्षकाची आम्ही तपासणी करीत आहोत.

स्वतंत्र व्यक्ती, कंपनी, बँका, वित्तीय संस्था, नॉन-बँकिंग वित्तीय संस्था, फर्म, व्यक्तीची संघटना किंवा स्थापित असलेले अथवा नसलेले स्वतंत्र व्यक्तीचे मंडळ, सावकार आणि/किंवा धनको सभासद असलेल्या कोणाही व्यक्तीचा सदर मालमत्ता किंवा तिच्या कोणत्याही भाग किंवा तुकड्यावर विक्री, अन्वलावक, नियुक्ती, भेट, मृत्युपत्र, भाडेपट्टी, उप-भाडेपट्टी, भाडेकरू, पोस्ट-भाडेकरू, लिखित ऑर्डर लायसन्स, परवाना, कारार, गहाणपत्र, बोजा, धारणाधिकार, प्रभार, न्यास, वारसा, उत्तराधिकार, कारारपत्र, कंत्राट, कार्यसंयोजक, वगैरे, मार्गांचा अधिकार, भोगवटा, ताबा, कौटुंबिक व्यवस्था, तडजोड, देवभाल, कायद्याच्या कोणत्याही न्यायलयाच्या हुकूम किंवा आदेश, प्रलंबित कायदेशीर कारवाई, जपती, आरक्षण, आरक्षण अधिकार, एफएसआय वापर, किंवा कोणत्याही दायित्व किंवा वचनबद्धता किंवा कोणत्याही स्वरूपाची मागणी या मार्ग किंवा अशा कशाही प्रकारे कोणासाठी किंवा कोणाच्या नावावर होणारी किंवा हिस्सा आणि/किंवा हितासंबंध असल्यास त्यांनी त्याबाबत सहाय्यक कायदपत्रासह लेखी उल्लेखिलेल्या सदर मालमतेमध्ये कोणासाठी कोणासाठी इत्का, शीर्षक किंवा हितासंबंध नाही आणि अशा व्यक्ती/वर्तीचा दावा सोडून दिला आणि/किंवा गुंडाळून ठेवला असे समजण्यात येईल आणि आमच्या अशिलेखित बंधनकारक असणार नाही आणि अशा दावा आणि दाव्यांच्या, जर अस्तित्वास, संदर्भाशिवाय व्यवहार पूर्ण करण्यात येईल.

वरील उल्लेखित पहिली अनुसूची

मुंबई शहराच्या नोंदणीकरण जिल्हा आणि उप-जिल्हा आणि मुंबई उपनगर जिल्ह्यामध्ये स्थित, कोकणी पाडा/वैशात पाडा, कुरार व्हिलेज, मालाड (पूर्वी), तालुका बोरोली, मुंबई उपनगर जिल्हा, मुंबई ४०००१७ येथे असलेल्या आणि वसलेल्या आणि स्थित सॉफ्ट क्र. २८०/३/२, सीटीएस क्र. ७९०/ए (याआधी ७९० (भाग) असे ओळखली जाणारी) धारण केलेल्या क्षेत्रफळ मोजमाप ९०० चौसर मीटरसह किंवा साधारण तेवढ्याच जमिनीचे सर्व खंड आणि तुकडे.

दिनांक २५ ऑक्टोबर, २०२३

कार्तिक तिवारी लखवेंदी सील

कार्यालय क्र. ७, इंदूर नगर रोड, स्टेशन रोड, गोरगाव (पश्चिम), मुंबई ४०० १०४.

कॉमर्स जी

मुंबई येथे बेकिंग वेअरच्या उत्पादनांमध्ये कार्यरत **इरा क्लोथिंग प्रायव्हेट लिमिटेडकरिता स्वतःच्या अधिव्यवस्थापकीय भागण**

(भारतीय न्याय आणि प्रशासनाचे मंडळ (कोरपोरेट अर्थव्यवस्था विभाग)कडून उद्योग प्रक्रिये) नियंत्रण, २०१७ च्या विनियमन ३५८ च्या उप-विनियमन (१) अन्वये)

क्र.	संकेतित तपशील	इरा क्लोथिंग प्रायव्हेट लिमिटेड
१.	गॉर्जेटेड ऋणकोषेचा नाव व पत्ता / सीआयएन/एलएलसी	इरा क्लोथिंग प्रायव्हेट लिमिटेड AAJCS2990 U17120MH2005PTC155066
२.	नोंदणीकृत कार्यालय पत्ता	प्लॉट क्र. बी-७/३, कॅम्ब्रिज नगराकड, एम.आय.डी.सी., तारामूर, बोईसर, पालघर, ठाणे, महाराष्ट्र, भारत, ४०११०६
३.	वेबसाईटचे नूतनकरण	http://iraoclothing.com/
४.	बहुसंख्य अंश संयोजी असलेल्या जोषी तपशील	प्लॉट क्र. बी-७/३, कॅम्ब्रिज नगराकड, एम.आय.डी.सी., तारामूर, बोईसर, पालघर, ठाणे, महाराष्ट्र, भारत, ४०११०६
५.	सुख्य उत्पादने/सेवांची स्थिति सज्जता	प्रति दिन अंतिम गर्भदंडाचे २००० तुकडे, ज्यामध्ये कापणे, शिवाय आणि उत्पादनाचे पॅकिंग समाविष्ट आहे. ४००० तुकडे/दिवस सुमारे सज्जता. सज्जता केल्या जाईल अंतिम कार्यरत आहे.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या सुख्य उत्पादने/सेवांची परिमाण आणि मूल्य	दि. ३१ मार्च, २०२२ रोजी सुमारे ३१,४९,४९,००० आहे.
७.	कर्जवारी/कारणावली संख्या	सज्जता कोरपोरेट अर्थव्यवस्था विभाग
८.	गत उत्पादक देण करीती वित्तीय विवरणपत्रे (वैकल्पिकपणे), करवारी यादी, रवानाकरण्या प्रक्रियेच्या घटनेच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उत्पादक असण्याचे ठिकाण	iraoclothing.erp@gmail.com येथे ईमेल पाठवावा.
९.	संकेतित करण २५(२)(ए) अन्वये ठरविलेल्यासाठी पात्रता उत्पादक असण्याचे ठिकाण	http://ssarvi.com/running-cases.php
१०.	स्वतःच्या अधिकारी सोडवण्याकरिता जोडलेले दिनांक	०९.११.२०२३
११.	संभव्य ठरव अंतर्दारांनी तयार केलेले पारितोषिक	१९.११.२०२३
१२.	तापपुरवठा यंत्रणेत आण्य सादर करण्याचा अंतिम दिनांक	२४.११.२०२३
१३.	संभव्य ठरव अंतर्दारांनी जोडलेली यादी पारितोषिकांच्या दिनांक	०९.१२.२०२३
१४.	संभव्य ठरव अंतर्दारांनी माहिती प्रिदेदनप्रक्रिया, सुचवलेले नमुने, ठरव योजनेकरिता विनिर्देशित करण्याचे दिनांक	०९.१२.२०२३
१५.	ठरव योजनेचा सादर करण्याचा अंतिम दिनांक	०८.०९.२०२४

इरा क्लोथिंग प्रायव्हेट लिमिटेडचे ठरव उत्पादक नोंद. क्र.: IBBI/PA-001/PP-P01368/2018-2019/1231 नोंद. पत्ता: ए७०१, शोही हॉस्टेल, प्लॉट क्र. ३, ३, ३, बी/१०, सेक्टर १, कोपरजेरे, ठाणे, नवी मुंबई, महाराष्ट्र - ४०० ३०६. फोन: ०२२-२५७२२२२२, २५७२२२२२. ईमेल: iraclothing@iraoclothing.com. वेब: iraclothing.com. सी.एस.टी. नंबर: २८.०३२/२०२३. पत्रव्यवस्थापक पत्ता: बी७/३, कॅम्ब्रिज नगराकड, एम.आय.डी.सी., तारामूर, बोईसर, पालघर, ठाणे, महाराष्ट्र, भारत, ४०११०६. सारी रकमे देविलेखाने, वारी, नवी मुंबई - ४००१०३. २५/१०/२३. श्री. वसंत देव